

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Company Appeal (AT) (Insolvency) No. 1011 of 2020 &
Interlocutory Application No. 2753 of 2020**

In the matter of:

Power Grid Corporation of India Ltd.

....Appellant

Vs.

Summit Binani & Anr.

....Respondents

Present:

Appellants: Ranjitha Ramachandran, Advocate

**Respondents: Ms. Misha, Vaijayant Paliwal, Mr. Anoop Rawat.
Ms. Charu Bansal, Advocates for Respondent No.1.**

**Ms. Srideepa Bhattacharyaa, Mr. Bishwajit Dubey,
Mr. Prafful Goyal and Sanskriti Sidana, Advocates for
Respondent No.2.**

ORDER
(Through Virtual Mode)

06.01.2021: Reply affidavit filed by Respondent No.1 is taken on record.
Rejoinder, if any, may be filed by the Appellant within three weeks.

Ms. Srideepa Bhattacharyaa, Advocate appears on behalf of
Respondent No.2 and states that she does not intend to file reply affidavit.

Learned Counsel for the parties may file short written submissions
within three weeks along with compilation of judgments.

List the Appeal on **10th February, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)